

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.488/2007

Dated Friday the 24th day of August, 2007.

CORAM :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER**

M.Lilly Vasudevan
Lady Searcher (Rtd)
B-12, Anjali Gardens,
Anjali Lane,
Pallipuram,
Palakkad.
By Advocate Mr.C.S.G.Nair

... Applicant

V/s.

- 1 Union of India represented by
Secretary, Department of Revenue,
North Block, New Delhi
- 2 The Chief Commissioner of Central Excise
Central Revenue Building,
IS Press Road, Cochin-18
- 3 The Commissioner of Central Excise
Central Revenue Building,
IS Press Road, Cochin-18
- 4 The Commissioner of Customs (Preventive)
Central Revenue Building,
IS Press Road, Cochin-18

By Advocate Mr.Thomas Mathew Nellimoottil

The application having been heard on 24.8.2007 the Tribunal on the same day delivered the following:

(ORDER)

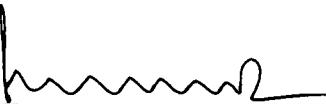
Hon'ble Mrs.Sathi Nair, Vice Chairman

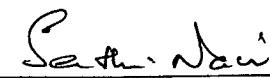
The applicant has approached this Tribunal seeking grant of second financial upgradation as she had completed 24 years on 30/9/2006

and had become entitled for it from 1/10/2006. She retired from service on 30/6/2007 on superannuation. She has submitted Annexure A-5 and A-6 representations to the respondents.

2 Respondents have now filed a statement submitting that the representations of the applicant were received in the office on 20/6/2007 and the said representation will be considered in the next Screening Committee Meeting to be convened shortly.

3 In the light of reply furnished by respondents, the OA is disposed of with a direction to the second and third respondents to consider the representations of the applicant for grant of second financial upgradation and communicate the decision to the applicant within two months from the date of receipt of copy of this order. If the second financial upgradation is granted, all consequential benefits also should be granted. No costs.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

abp